

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH, NEW DELHI



O.A.No.2407/2003

Monday, this the 29th day of September, 2003

Hon'ble Shri Justice V.S. Aggarwal, Chairman
Hon'ble Shri S. K. Naik, Member (A)

Smt. Sarbati Indora
w/o Late Shri Bhim Sen Indora
R/o 2109, Delhi Administration Flat
Gulabi Bagh, Delhi

...Applicant

(By Advocate: Dr. S.K.Verma)

Versus

1. The Director
Directorate of Vigilance
Govt. of N.C.T. of Delhi
4th Level, C-Wing, Delhi Sachivalaya
IP Estate, New Delhi
2. Deputy Commissioner
Delhi Administration
Old Secretariat, Delhi
3. Director of Education
Delhi Administration
Old Secretariat, Delhi
4. Union of India
through Commissioner, SC & ST

..Respondents

ORDER (ORAL)

Justice V.S. Aggarwal:

The grievance of the applicant briefly stating is that a departmental action has been initiated against her. Inquiry officer and presenting officer even have been appointed but we are informed that the articles of charge and imputation pertaining thereto have not been communicated to the applicant. Learned counsel for applicant contends that the applicant is not aware as to what are the assertions or the allegations against her.

2. When rights of the respondents are not likely to be affected, we can dispose of the petition without show cause notice.

VS Ag

(13)

(2)

3. In face of the above said facts, we dispose of the present petition directing:-

- a) In case the articles of charge and documents pertaining thereto have not been supplied to the applicant, the respondents should supply the same before initiating the departmental proceedings; and
- b) In case the same has been supplied to the applicant, she shall be intimated the date as to when the same has been so supplied.

~~Agarwal~~
(S.K. Agarwal)
Member (A)

(Signature)
(V.S. Aggarwal)
Chairman

/sumit/